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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. No. 1534/96.

Date of decision 29.10.96

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Ms Priyangana Trehan
d/o Sh. Balbir Chander Trehan,
r/o S-II/233, Sadiq Nagar,
New Delhi-110049

.... Applicant
(By Advocate Shri Jog Singh)

Vs.

1. Govt. of National Capital Territory
of Delhi, through Secretary(Education),
Old Secretariat, Delhi.
2. Assistant Director of Estates,
(Litigation)
Directorate of Estates,
Nirman Bhawan, New Delhi.

.... Respondents
(By Advocate Shri B.Lall)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J))

Shri M.K. Gupta, proxy counsel for Shri Jog Singh appears and prays for one day's adjournment in the presence of Shri B.Lall, learned counsel for the respondents. He has also mentioned that Shri Jog Singh would like to withdraw this application.

2. Later Shri Jog Singh appeared and submitted OA seeking permission to withdraw this OA as he is hopeful that the department will be giving relief to the applicant.
3. In the above circumstances, this O.A. is dismissed as withdrawn.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

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